

**GOVERNMENT OF INDIA  
ENVIRONMENT AND FORESTS  
LOK SABHA**

UNSTARRED QUESTION NO:870  
ANSWERED ON:08.12.2003  
SUGGESTIONS OF AMICUS CURIE  
SATYAVRAT CHATURVEDI;SUNDER LAL TIWARI

**Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:**

(a) whether the Supreme Court has directed the Union Government to strictly implement the 8 out of 10 suggestions of the Amicus Curie which is extending help to the court; and

(b) if so, the details thereof and the time by which these are likely to be implemented?

**Answer**

MINISTER OF ENVIRONMENT AND FORESTS (SHRI T. R. BAALU)

(a) Yes, Sir.

(b) In CWP No. 72 of 1998 regarding Noise Pollution, the Amicus Curiae has made a number of suggestions for the consideration of the Apex Court for controlling Noise Pollution. These relate to awareness building, use of loudspeakers, vehicular noise and use of fire crackers. For Awareness building, 10 (ten) specific suggestions were made by the Amicus Curiae. Government have considered all these suggestions and have apprised its stand on these suggestions to the Court through an affidavit. 2(two) of the ten suggestions have been found to be impractical. The Hon'ble Court has directed the Government to continue to monitor the implementation of the accepted suggestions, which is being complied with.